



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ३, अंक १८

गुरुवार, मे २६, २०११/ज्येष्ठ ५, शके १९३३

पृष्ठे ३, किंमत : रुपये २५.००

असाधारण क्रमांक ६३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागक्रडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Provincial Municipal Corporations, the City of Nagpur Corporation and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Ordinance, 2011. (Mah. Ord. XIII of 2011) is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra

H. B. PATEL,

Secretary to Government,
Law and Judiciary Department.

[Translation in English of the Bombay Provincial Municipal Corporations, the City of Nagpur Corporation and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Ordinance, 2011. (Mah. Ord. XIII of 2011) published under the authority of the Governor].

URBAN DEVELOPMENT DEPARTMENT

Mantralaya, Mumbai 400 032, dated the 26th May 2011.

MAHARASHTRA ORDINANCE No. XIII OF 2011.

AN ORDINANCE

further to amend the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965.

WHEREAS both Houses of the State Legislature are not in session

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, for the purposes hereinafter appearing :

Bom.
LIX
of
1949.
C.P.
and
Berar
II of
1950.
Mah.
XI,
of
1965

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title and commencement. 1. (1) This Ordinance may be called the Bombay Provincial Municipal Corporations, the City of Nagpur Corporation and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Ordinance, 2011.

(2) It shall come into force at once.

Amendment of section 5 of Bom. LIX of 1949. 2. In section 5 of the Bombay Provincial Municipal Corporations Act, 1949, in sub-section (3), for the words "elect only one Councillor" the words "elect as far as possible two Councillors but not less than two and not more than three Councillors, and each voter shall, notwithstanding anything contained in this Act, be entitled to cast the same number of votes, as the number of Councillors to be elected in his ward " shall be substituted.

Bom.
LIX
of
1949

Amendment of section 9 of C.P. and Berar II of 1950. 3. In section 9 of the City of Nagpur Corporation Act, 1948, in sub-section (2), for the words "elect only one Councillor" the words "elect as far as possible two Councillors but not less than two and not more than three Councillors, and each voter shall, notwithstanding anything contained in this Act, be entitled to cast the same number of votes, as the number of Councillors to be elected in his ward" shall be substituted.

C.P.
and
Berar
II of
1950

Amendment of section 10 of Mah. XL of 1965. 4. In section 10 of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, for sub-section (2) the following sub-section shall be substituted, namely :—

Mah.
XI
of
1965

"(2) Each of the wards shall elect as far as possible four Councillors but not less than three and not more than five Councillors, and each voter shall, notwithstanding anything contained in sub-section (2) of section 14, be entitled to cast the same number of votes, as the number of Councillors to be elected in his ward "

STATEMENT

In the present system of the Urban Local Bodies, one Councillor is being elected in each ward of the Municipal Corporations or Councils. The Government of Maharashtra has enhanced the reservation for the Women in the Urban Local Bodies from one-third to one-half by amending the Municipal Laws under Maharashtra Act No. XX of 2011 published on the 21st April 2011. In order to implement the policy of one-half reservation for women in the Urban Local Bodies in proper manner, the Government of Maharashtra considers it necessary to introduce multi-member ward system by amending the Municipal Laws, suitably.

2. It is decided to elect as far as possible two Councillors but not less than two and not more than three Councillors from each ward of the Municipal Corporations except the Municipal Corporation of Greater Mumbai and as far as possible four Councillors but not less than three and not more than five Councillors from each ward of the Municipal Councils.

3. The elections of most of the Urban Local Bodies are due in the year 2011-2012. As the multi-member ward system is proposed to be implemented in the forthcoming elections of the Urban Local Bodies, it is expedient to make the provisions for this purpose in the Municipal Laws, forthwith.

4. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Bombay Provincial Municipal Corporations Act, 1949 (Bom. LIX of 1949), the City of Nagpur Corporation Act, 1948 (C.P. and Berar II of 1950) and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965 (Mah. XL of 1965), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
Dated the 26th May 2011.

K. SANKARANARAYANAN,
Governor of Maharashtra.

By order and in the name of the
Governor of Maharashtra.

MANU KUMAR SRIVASTAVA,
Principal Secretary to Government.